

***THE ORISSA TOWN PLANNING AND IMPROVEMENT TRUST
(AMENDMENT) ACT, 2005
(ORISSA ACT 7 OF 2005)**

[Received the assent of the Governor on the 18th May 2005, first published in an Extraordinary issue of the *Orissa Gazette*, dated the 25th May 2005 (No. 860)]

**AN ACT TO AMEND THE ORISSA TOWN PLANNING AND
IMPROVEMENT TRUST ACT, 1956.**

BE it enacted by the Legislature of the State of Orissa in the Fifty-sixth
Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Town Planning and Improvement Trust (Amendment) Act, 2005.

Amendment
of Section 83.

2. In section 83 of the Orissa Town Planning and Improvement Trust Act, 1956, in sub-section (1), for the words "two per centum", the words "three per centum" shall be substituted. Orissa Act 10 of 1957.

Power to
make rules

3. (1) The State Government may, by notification in the official Gazette, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the fiscal indicators to be prescribed for the purpose of sub-section (2) of section 3;

(b) the form of the Medium Term Fiscal Policy Plan under sub-section (1) of section 3 and Fiscal Policy Strategy statement under sub-section (3) of section 3;

(c) the form of statement under sub-section (2) of section 3; and

(d) any other matter which is required or is not required to be done in pursuance of the provisions of the Act.

*For the Bill, see *Orissa Gazette*, Extraordinary dated the 31st March 2005 (No.545)